

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 977/GT/2025

Date: 18th June 2026

To

General Manager (Commercial)
NHPC Office Complex, Sector-33,
Faridabad (Haryana) - 121 003

**Subject: Petition for truing up of the generation tariff of 280 MW
Dhauliganga Power Station of NHPC Limited for the period 2019-
24 and determination of Tariff for the period 2024-29.**

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **25.6.2026**:

Additional Capital Expenditure (ACE)

- a) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning/earned tariff at any of the generating station, by way of IEDC.*
- b) *In case of Additional Capital Expenditure items proposed under Regulation 25(2)(c) of the 2019 Tariff Regulations, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- c) *For Additional Capital expenditure items claimed under 26(1)(d) of the 2019 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for Additional Capital Expenditure item.*
- d) *For the items claimed under C6 (2019–20), C8, C9, C10, C11 (2021–22), and C9 (2023–24), the supporting documents submitted do not contain any reference to the corresponding additional capital expenditure item.*
- e) *For Additional Capital Expenditure items claimed under Regulation 26(1)(b) of the 2019 Tariff Regulations, submit the relevant change in law order or notification.*
- f) *With regards to ACE where multiple regulations are mentioned, specific regulation for the claim is to be provided along with technical justification and documentary evidence.*
- g) *Submit complete Regulation with subclause for items claimed under 26(1).*
- h) *Reasons with supporting documents for claiming higher expenditure than what was allowed by the Commission in the Order 284/GT/2020.*

- i) For the ACE claimed towards 'Interconnection of IT Network of Administrative Block at Tapovan and Nigalpani Colony' (2021-22), submit appropriate regulation along with the details of items purchased and supporting documentations.
- j) For the ACE claimed towards 'Loader cum excavator ACE model AX130 2WD' submit the corresponding value of decapitalisation in Form-9(B)(i).
- k) The net ACE claimed in Form 9C for 2020-21 and 2023-24 differs from the ACE claimed in the year-wise Form 9A. Kindly submit the reconciliation for the same along with justification for the difference.

Liability

- l) Submit reconciliation of Form 9A, Form-9C and Form 16.
- m) Submit the details of FERV claimed in Form-16 along with the basis for claiming the same.
- n) In Form 16- Liability flow statement, confirm whether each Asset/Work claimed was allowed by the Commission under Capital Cost/ACE.

Interest on Loan (Form-13)

- o) Submit supporting documents (Bank letter/Certificate/loan agreement, etc.) for interest rates applied for computation of Weighted Average Rate of Interest (WAROI) in Form-13.
- p) Submit reconciliation of Form-13(A), Form-13 (JPY), and Form-13 (INR) linked with Form-4 and interest calculation sheet.
- q) Submit the basis of financing charges claimed in Form-13(INR) along with the supporting documents.

Capital Spares

- r) Details of year-wise actual Capital Spares consumed individually costing above Rs. 1 lakh, clearly distinguishing the cost that forms the part of the Capital Cost & that does not form part of Capital Cost, as per the first proviso of Regulation 35(2)(c) of the 2019 Tariff Regulations.

Security Charges

- s) Detailed breakup of the security charges claimed, along with the supporting documents, and security assessments made in terms of Regulation 35(1)(6) of the 2019 Tariff Regulations.

2024-29 Period

Additional Capital Expenditure (ACE)

- t) Reasons with supporting documents for claiming higher expenditure than what was allowed by the Commission in the Order 284/GT/2020.
- u) In case of Additional Capital Expenditure items proposed under Regulation 25(2)(c) of the 2024 Tariff Regulations, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.
- v) For additional capital expenditure items claimed under 26(1)(d) of the 2024 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for Additional Capital Expenditure item.
- w) For additional capital expenditure items claimed under 26(1)(a) of the 2024 Tariff Regulations, provide the relevant order or directions from statutory authorities specifying the need for Additional Capital Expenditure item.
- x) In case of Additional Capital Expenditure items proposed under the Regulation 26(1)(b) of 2024 Tariff Regulations, submit the relevant change in law order or notification.
- y) Provide technical justification and cost benefit analysis for the Additional Capital Expenditure items claimed under Regulation 26(1)(i) of the 2024 Tariff Regulations.

- z) *With regards to ACE where multiple regulations are mentioned, specific regulation for the claim is to be provided along with the technical justification and documentary evidence.*

Interest on Loan (Form-13)

- aa) *Submit reconciliation of Form-13(A), Form-13 (JPY), and Form-13 (INR) linked with Form-4 and interest calculation sheet.*

O&M Expenses:

- bb) *Assessment of the security requirement and estimated expenses as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

2. The Respondents shall file their replies by **2.7.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **9.7.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course, for which separate notice will be issued to the parties.

Yours sincerely,

(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties